

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

STARRED QUESTION NO:160

ANSWERED ON:05.03.2015

ALL INDIA JUDICIAL SERVICE

Giri Shri Maheish;Ramachandran Shri Krishnan Narayanasamy

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the present status of progress made in the creation of an All India Judicial Service (AIJS) in the country;
- (b) whether the views sought from States and High Courts in regard to proposed AIJS have been received and if so, the details thereof;
- (c) whether the Government has set up any advisory council for the purpose and if so, the details thereof; and
- (d) the other steps taken / being taken by the Government for creation of AIJS expeditiously?

Answer

MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) of LOK SABHA STARRED QUESTION NO. 160 FOR ANSWER ON 05th MARCH, 2015.

A comprehensive proposal was formulated for the constitution of an All India Judicial Service (AIJS) and the same was approved by the Committee of Secretaries in November, 2012. The proposal was included as an agenda item in the Conference of Chief Ministers and Chief Justices of the High Courts held in April, 2013. It was decided in the Conference that issue needs further deliberation and consideration. The views of the State Governments and High Courts were sought on the proposal. 15 State Governments and 18 High Courts have furnished their views. Divergence of opinion among the State Governments and High Courts on constitution of All India Judicial Service still persists.